

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION No. 121 of 2023 (WZ)

Lalita Sandip Shinde

... Applicant

Versus

Chief Executive Officer,

... Respondents

Trimbakeshwar Municipal Council

DETAILED REPORT

1) It is most humbly and respectfully submitted that, by an interim order dated 26/09/2023 this Hon'ble Tribunal has ordered to constitute a Joint Committee comprising one member each of Chief Officer Municipal Council Trimbakeshwar, District Collector, Nashik and Chief Conservator Forest of Nashik and nominating The Collector Nashik as Nodal Agency of the said Committee.

2) It is humbly submitted that, according to the above said order, The District Collector Nashik by his order dated 02/01/2024 has constituted the Joint Committee comprising The District Collector, Nashik as President, Chief Conservator of Forest Nashik as member, Sub Divisional Officer Igatpuri-Trimbakeshwar Sub Division Nashik

as member, District Administrative Officer Municipal Council, Collector Office, Nashik as member and Chief Officer Municipal Council Trimbakeshwar as Member Secretary.

3) It is humbly submitted that, according to the directions of this Hon'ble Tribunal the Joint Committee had visited the site in Trimbakeshwar on 03/01/2024. At the time of visit The District Collector Nashik, Chief Officer Trimbakeshwar Municipal Council, Range Forest Officer Trimbakeshwar, Tahsildar Trimbakeshwar and The Applicant were present.

4) After the visit of Committee and Applicant 'An Interim Report' was submitted to this Hon'ble Tribunal on 08/01/2024 and seek 2 months time for detailed report.

5) This Hon'ble Tribunal had passed an interim order on 10/01/2024 and ordered to submit the detailed report by Joint Committee. So this detailed report is here by submitted to this Hon'ble Tribunal.

6) Before this order this Hon'ble Tribunal also have ordered on dated 25/08/2023. In Para 5 of the said order it is mentioned that.

“After having gone through the contents of this application, we find that the applicant has not produced any document before us declaring the area in question to be eco-sensitive because if any area is

to be considered eco-sensitive where no permission for construction can be allowed, the same has got to be notified by the appropriate authority.”

Upon this order Applicant have filed an additional affidavit. With this affidavit Applicant have submitted Exhibit 'C' copy of the aforesaid draft WGESA Notification S.O.3072 (E) republished on 06/07/2022 which is a 'Draft Notification'. In Exhibit 'D-1' the villages of Trimbakeshwar taluka are mentioned. But in it Trimbakeshwar village is not mentioned. Applicant have mentioned the properties in Schedule - B on Page No.11 of the petition as Gat No. 331, 335, 330 as well Survey No. 413, 414, 455, 416, 417, 418, 458 & 384 near Ahalya River of Trimbakeshwar village. But it is seen that Trimbakeshwar village is not mentioned in Exhibit 'C' 'Draft Notification' submitted by the Applicant.

Also village Talegaon as mentioned in Schedule A is not mentioned in the said. 'Draft Notification'. But village Pahine of schedule D is mentioned. Also Metghar Killa a village which is included in Trimbakeshwar Muncipal area is also mentioned, in the said 'Draft Notification'.

It is humbly submitted that this office is trying to verify if the 'Draft Notification' is published as final Notification or not.

The Joint Committee formed had visited the survey numbers mentioned in the Applicant's main application with the Applicant on 03/01/2024. The report is submitted as under.

Schedule-A

The Applicant have not mentioned any specific Gat Number or Survey Number in her application, Schedule-A. Also even after given total freedom to her to show the places, she had not shown any specific Survey or Gat Number to Joint Committee related to schedule-A. Also Talegaon village is not mentioned in 'Draft notification' **Exhibit 'C'**

Schedule-B

As mentioned earlier Trimbakeshwar village is not included in the said 'Draft notification' 'Exhibit C'. But only the village Metghar Killa is included in it which is a part of Trimbakeshar Municipal Council. The survey numbers & gat number shown in schedule-B by the Applicant are of village Trimbakeshwar & not of village Metghar Killa.

The report above Schedule-B is as under:

1. Gat No.331 :- The area of Gat No.331 is a forest land and no construction or work is found there.
2. Gat No.335 / Survey No.458 :- It is owned by Private person & reservation of public housing is there in Development Plan of Municipal Council. And no construction work has been found on this land.
3. Gat No.330:- This land is in Possession of Bada Udasin Akhada & old construction is there on this land.

4. Gat No.337 / Survey No.413 :- On the spot when visited by the Committee with the Applicant as shown by the Applicant. On the said land a bridge has been found to be under construction over the Ahilya River and as an easement road was found to be connected to the said bridge. The grant for the said work was found to be sanctioned from the State Government's Nagar Utthan Yojana. At the time of visit the Applicant has mentioned that the bridge is bigger than required and has been constructed for the use of Resort / Commercial use and a smaller bridge can serve the same purpose. At the time of visit it is seen that work of bridge is stopped. According to estimate and The Indian Road Congress IRC: 5-1998 section 112.1 the minimum width of the two lane bridge should be 7.5 M. The Work is sanctioned according to Res. No.355 Dated 03/11/2020 and Res. No.260 Dated 01/01/2020. Technical sanction was given by B & C department on 26/11/2021 And administrative approval was given on 25/06/2021.
5. Then the Joint Committee visited as shown by Applicant to Gat No.337 / Survey NO.413, On this spot there is a building of Maharashtra Tourism Development Corporation (under taking of Maharashtra Government) The building is of an Auditorium & Tourist Facility Centre under Prasad Yojna. According to Town planning and Valuation department vide Trimbak/ no.31/survey no.413/535 Dated 15/02/2021 building plan was sanctioned.

6. Survey NO.455:- The land is owned by Naya Udasin Akhada and no work of construction is found.
7. Survey NO.418:- No construction work is found on the land.
8. Survey NO.414, 416, 417 are the lands reserved for 'Sinhanstha Kumbha Mela` and no construction work is found on the land.
9. Gat No.335 / Survey No.458 is the land reserved for public housing and no any work is found on the land.
- 10.Survey No. 384 is a land reserved for `Sinhanstha Kumbha Mela` & no work is found on the land.
- 11.Gat No.343/1 on this land & private tourist home building work is going on. The private land owner have placed pipeline for removal of rain water. The permission was granted by Trimbakeshwar Nagar Parishad by letter No. 2179/2022 Dated 29/11/2022 for building permission.

Schedule-C

The Joint Committee had visited Gat No. 428 situated at the bottom of Gangadwar Hill the land is owned by Atal Akhada & Construction of worship House (Bhakta Niwas) is going on by the Building and Construction Department of Maharashtra Government at Mhalsadevi Trimbakeshwar.

Schedule-D

The Applicant has not mentioned any specific Gat Number or Survey Number in her application Schedule-D. Also even after given total freedom to her to show the places she had not shown any specific

Survey or Gat Number to The Joint Committee related to Schedule-D
Also it is humbly submitted that the village Pahine is mentioned in the
said 'Draft notification 'Exhibit-C'.

On the basis of the above observations, the Committee is giving
the following opinion:

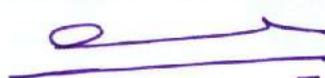
1. The issue regarding Trimbakeshwar village being in the
declared Eco- sensitive zone is not confirmed. The Applicant
may provide copy of final notification.
2. The Construction work going on in the various spots shown by
the applicant are being done with the permission of the
Trimbakeshwar Municipal Council. The remaining Gat no. do
not have any ongoing construction activity.
3. The Forest department is the agency regarding any violation of
rules regarding building works in rural areas. The Forest
department has also been informed and kept aware of any
works ongoing in the area.


Dr. Shreeya Deochake,
(Member Secretary)
Chief Officer, Trimbak M.C.


Shweta Sancheti,
(Member)
Tahsildar, Trimbakeshwar


Rishikesh Ranjan,
(Member)
Chief Conservator Forest, Nashik


Sham Gosavi,
(Member)
District Administrative Officer


Sudhir Khande,
(Member)
Sub Divisional Officer
Igatpuri - Trimbakeshwar
Sub Division Nashik


Jaij Sharma,
(President)
The District Collector, Nashik

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th July, 2022

S.O. 3072(E).—The following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by section 3, of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, in supersession of the notification of the Government of India, Ministry of Environment, Forest and Climate Change published in Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (ii) vide notification number S.O. 5135(E), dated the 3rd October, 2018, as except as respects things done or omitted to be done before such supersession, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette of India containing this notification are made available to the Public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhawan, CGO Complex, Jor bagh Road, Ali Ganj, New Delhi-110003, or at e-mail address: esz-mef@nic.in.

Draft notification

WHEREAS, Western Ghats is an important geological landform on the fringe of the west coast of India and it is the origin of Godavari, Krishna, Cauvery and a number of other rivers and extends over a distance of approximately 1500 kilometre from Tapti river in the north to Kanyakumari in the south with an average elevation of more than 600 metre and traverses through six States namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu;

AND WHEREAS, Western Ghats is a global biodiversity hotspot and a treasure trove of biological diversity and it harbours many endemic species of flowering plants, endemic fishes, amphibians, reptiles, birds, mammals and invertebrates and is also an important center of evolution of economically important domesticated plant species such as pepper, cardamom, cinnamon, mango and jackfruit;

AND WHEREAS, Western Ghats has many unique habitats which are home to a variety of endemic species of flora and fauna such as Myristica swamps, the flat-topped lateritic plateaus, the Sholas and wetland and riverine ecosystems;

AND WHEREAS, UNESCO has included certain identified parts of Western Ghats in the UNESCO World Natural Heritage List because Western Ghats is a Centre of origin of many species as also home for rich endemic biodiversity and hence a cradle for biological evolution;

AND WHEREAS, the Western Ghats not only harbour rich biodiversity, but also support a population of approximately fifty million people and include areas of high human population density and therefore, there is a need to conserve and protect the unique biodiversity of Western Ghats while allowing for sustainable and inclusive development of the region;

AND WHEREAS, the Ministry constituted a High Level Working Group to study the ecology, environmental integrity and holistic development of the Western Ghats in view of their rich and unique biodiversity and it was also tasked with the mandate to take a holistic view of the issue and to bring synergy between protection of environment and biodiversity and needs and aspirations of the local and indigenous people, sustainable development and environmental integrity of the region and to suggest steps and way forward to prevent further degradation of the fragile ecology of the Western Ghats;

AND WHEREAS, the High Level Working Group had since submitted its report to the Ministry on the 15th April, 2013 which was kept in the public domain seeking comments/views of concerned stakeholders and was also sent to the concerned six State Governments of the Western Ghats region namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu for their considered comments/views on the report;



AND WHEREAS, the High Level Working Group has identified approximately thirty-seven percent the Western Ghats as ecologically sensitive which covers an area of 59,940 square kilometre. of natural landscape of Western Ghats and represents a continuous band of natural vegetation extending over a horizontal distance of 1,500 kilometre and is spread across six states of Western Ghats region namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu and includes Protected Areas and World Heritage Sites of Western Ghats and the High Level Working Group has recommended prohibition or regulation of identified projects and activities in the Ecologically Sensitive Area which have maximum interventionist and destructive impacts on ecosystems;

AND WHEREAS, the Ministry vide OM No. 1-4/2012 – RE (Pt.), dated the 20th December 2013, had *inter alia* sought suggestions from the State Governments on modifications in the boundary of the Ecologically Sensitive Area as identified by the High Level Working Group on the basis of physical verification;

AND WHEREAS, the State Government of Kerala had earlier accordingly undertaken the exercise of demarcating Ecologically Sensitive Area in the State by physical verification the Ecologically Sensitive Area recommended by the Kerala State Government is spread over of an area of 9993.7 square kilometre, which includes 9107 square kilometre of forest area and 886.7 square kilometre of non-forest area and Ecologically Sensitive Area in that State works out to 9,993.7 square kilometre as compared to 13,108 square kilometre recommended by High Level Working Group;

AND WHEREAS, earlier the Ministry issued a draft notification vide S. O. No. 733 (E), dated the 10th March 2014, declaring Ecologically Sensitive Area in the Western Ghats taking into account the Ecologically Sensitive Area demarcated by Kerala Government for the State of Kerala instead of Ecologically Sensitive Area recommended by High Level Working Group for the State, while for other States of Western Ghats region the Ecologically sensitive Area recommended by the High Level Working Group was considered ;

AND WHEREAS, while responding to the said draft notification number S.O. 733 (E), dated the 10th March, 2014 some of the States of Western Ghats region had sought an opportunity to undertake demarcation of Ecologically Sensitive Area by physical verification and the same was accorded by the Central Government vide letter dated the 9th June, 2014, except for the State of Kerala;

AND WHEREAS, the Central Government had convened meetings of the State Environment and Forest Ministers of the Western Ghat region on the 7th July, 2015 and Members of Parliament of Western Ghats region on the 3rd August, 2015 to review the progress of demarcation of Ecologically Sensitive Area by physical verification and also to address the apprehensions /concerns expressed by the State Governments and the various stakeholders of Western Ghats from time to time;

AND WHEREAS, the representatives of the State Governments of Western Ghats region had informed during the meeting held on the 7th July, 2015 that demarcation of Ecologically Sensitive Area by physical verification is in advanced stages of completeness;

AND WHEREAS, it was resolved in both the meetings to clarify that there will be no displacement or dislocation of the local people living in habitations within the Ecologically Sensitive Areas demarcated in the Western Ghats and practicing of agriculture and plantation activity shall also not be affected due to the provisions contained in the draft notification;

AND WHEREAS, the Central Government convened a meeting with the Members of Parliament of the Western Ghats region on 11th August, 2016 and decided that the Draft Notification dated 4th September, 2015 would be the basis for further discussion to finalize it.

AND WHEREAS, the Central Government convened a meeting with concerned State Govt. representatives in the Ministry on 11th April, 2018 and decided that the Draft Notification dated 27th February, 2017 would be the basis for further discussion and accordingly the draft Notification No. S.O. 5135(E) dated 3rd October, 2018 was issued for stakeholder consultation;

AND WHEREAS, the Central Government convened meetings with concerned State Govt. representatives to discuss the draft at various forum and at the highest level including on 15th February, 2019; 21st May, 2020; 23rd November, 2021; and 3rd-4th December, 2021; wherein various objections, comments and suggestions were received from the State Government on the draft notification no. 5135 (E) dated 3rd October, 2018;

AND WHEREAS, in order to address the issues raised by the State Governments, the Ministry of Environment, Forest and Climate Change constituted a Committee to re-examine the suggestions of the six State Governments in a holistic manner, keeping in view the conservation aspects of the disaster prone pristine ecosystem, and the rights, privileges, needs and developmental aspirations of the region;

AND WHEREAS, the Committee observed that the time given for submission of the report of the Committee is inadequate in view of the complexity of the task and consequently the draft notification no. 5135 (E) dated 3rd October, 2018 on 30th June, 2022 could not attain finality.

NOW, THEREFORE, in exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies the identified area of 56,825 square kilometre which is spread across six States, namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu, as the Western Ghats Ecologically Sensitive Area.

2. Boundary and Description of Western Ghats Eco-sensitive Area.—(1) The boundary and description of Eco-Sensitive Area as recommended by High Level Working Group excluding the State of Kerala is as under:-

- (a) the extent of Eco-sensitive area falling in each state is as per Annexure A;
- (b) the State-wise map of the portion of the Eco-sensitive area in each State is as per Annexure -B1 to B5;
- (c) the State-wise list of villages falling within the Eco-sensitive Area along with respective Districts and Talukas is as per Annexure-C.

(2) The Eco-sensitive Area in the State of Kerala is spread over of an area of 9993.7 square kilometre which includes 9107 square kilometre of forest area and 886.7 square kilometre of non-forest area and the boundary and description of Eco-sensitive Area and the village-wise details of Eco-sensitive area proposed by the State Government are available on the website of the Kerala State Biodiversity Board.

3. Projects and activities to be prohibited or regulated in the Eco-sensitive area.—(1) The following categories of projects and activities shall be prohibited in Eco-sensitive Area except these proposals which have been received by Expert Appraisal Committees or the Ministry of Environment, Forest and Climate Change or State Level Expert Appraisal Committees or the State Level Environment Impact Assessment Authorities before the 17th April, 2013, the date on which the High Level Working Group report was uploaded on the website of the Ministry and are pending consideration and such proposals shall be dealt in accordance with the guidelines and rules in existence at that time.

(a) Mining.— There shall be a complete ban on mining, quarrying and sand mining in Ecologically Sensitive Area and all existing mines shall be phased out within five years from the date of issue of the final notification or on the expiry of the existing mining lease; whichever is earlier.

(b) Thermal power plants.— No new thermal power projects and expansion of existing plants shall be allowed in the Ecologically Sensitive Area.

(c) Industry.— All new 'Red' category of industries as specified by the Central Pollution Control Board or State Pollution Control Board and the expansion of such existing industries shall be banned and the list of 'Red' category of industries shall be as specified by the Central Pollution Control Board:

provided that all existing 'Red' category of industries including health care establishments shall continue in Eco-sensitive Area under the applicable rules and regulations.

(d) Building, construction, township and area development projects.— All new and expansion projects of building and construction with built up area of 20,000 square metres and above and all new and expansion townships and area development projects with an area of 50 hectares and above or with built up area of 1,50,000 square metres and above shall be prohibited and there shall be no restriction on repair or extension or renovation of existing residential houses in the Eco-sensitive Area as per prevailing laws and regulations.

Note: (1) All existing health care establishments can continue in Eco-Sensitive Area and proposed Primary Health Centres established as per laws and regulations. 2 No restriction in change in ownership of property.

(2) The following categories of projects and activities shall be regulated as given below:-

(a) Hydropower projects- New Hydropower projects shall be allowed as per the Environment Impact Assessment notification, published vide number S.O. 1533 (E), dated the 14th September, 2006, subject to the following conditions, namely:-

(i) uninterrupted ecological flow of atleast thirty percent of the rivers flow in lean season, till a comprehensive study establishes individual baselines for each project;

(ii) a cumulative study which assesses the impact of each project on the flow pattern of the rivers and forest and biodiversity loss;

(iii) the minimum distance between one project and the other is maintained at three kilometre and not more than fifty per cent. of the river basin is affected at any time,

(b) The "Orange/White" category of Industries as specified by the Central Pollution Control Board or State Pollution Control Board shall be allowed with strict compliance of environmental regulations but all efforts shall be made to promote industries with low environmental impacts.

(c) In the case of activities that are covered in the schedule to the Environment Impact Assessment notification number S.O. 1533 (E), dated 14th September, 2006, published by the erstwhile Ministry of Environment and Forests and are falling in the Eco-sensitive Area, except the projects and activities which are specifically prohibited under sub-para (1) shall be scrutinised and assessed for cumulative impacts and development needs before considering for prior environmental clearance by the Ministry under the provisions of the said notification.

(d) In particular and without prejudice to the provisions of the relevant Acts, in cases of diversion of forest land for non-forestry purposes in the Eco-sensitive Area, all information of the project, from application stage to approval shall be placed in the public domain on the website of the Ministry of Environment, Forest and Climate Change and of the Forest Department of the respective States.

(e) The requirements of prior informed consent under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) shall be complied with and the consent of Gram Sabha for undertaking projects and activities shall be mandatory.

4. Implementation and Monitoring mechanism.-(1) The responsibility for monitoring and enforcement of provisions of this notification shall be with the concerned State Governments of Western Ghats region and the State Governments shall ensure placing of required mechanisms for effective monitoring and enforcement of restrictions in the Eco-sensitive Area and while placing such mechanisms, the State Governments shall inter-alia ensure strengthening of existing regulatory institutions and processes, and participation and involvement of local communities in decision making and the details of such mechanisms shall be shared by the concerned State Governments with the Ministry of Environment, Forest and Climate Change.

(2) A Decision Support and Monitoring Centre for Western Ghats shall be established by the Ministry of Environment, Forest and Climate Change in collaboration with the six State Governments of the Western Ghats region which shall assess and report on the status of ecology of Western Ghats on regular basis and provide decision support facility in the implementation of the provisions of this notification and shall also facilitate mechanisms for scientific decision making and strengthening enforcement.

(3) The post clearance monitoring of projects and activities allowed in the Eco-sensitive Area shall be carried out by the concerned State Government, State Pollution Control Board and the Regional Office of the Ministry and all projects in the Eco-sensitive Area which have been given Environmental Clearance or Forest Clearance shall be monitored at least once a year by the concerned Regional Office of the Ministry of Environment, Forest and Climate Change.

(4) All projects in the Eco-sensitive Area which have been given consent to establish or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) or the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) shall be monitored at least once a year by the concerned State Pollution Control Board and the concerned State Governments shall prepare 'State of Health Report' in respect of Western Ghats region falling within their jurisdiction on an annual basis giving inter-alia the details of steps taken in monitoring and enforcement of provisions of this notification and make the same available in public domain.

5. Action for contravention.—In case of any contravention of the provisions of this notification, action under the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and other relevant statutes shall be taken accordingly.
6. The provisions in this notification shall be subject to the final orders of the court in pending litigation.
7. The provisions of this notification shall not affect the ownership of the property in the Eco-sensitive Area.

[F. No. 1-4-2012-ESZ]

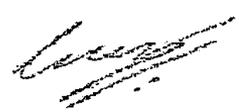
Dr. S. KERKETTA, Scientist "G"

Annexure A

Table: State-wise area of Western Ghats Eco-sensitive Area except for State of Kerala

Sl. No.	State	Western Ghats Ecologically sensitive area (in square kilometre)
1	Gujarat	449
2	Maharashtra	17340
3	Goa	1461
4	Karnataka	20668
5	Tamil Nadu	6914

Note: Actual area will be finalized based on the recommendation of the State, views of stakeholders and ESZ Expert Committee.



State	District	Taluk	Village Name
Karnataka	Udupi	Karkal	Nadpalu
Karnataka	Udupi	Karkal	Kuchchur
Karnataka	Udupi	Karkal	Chara
Karnataka	Udupi	Karkal	Hebri
Karnataka	Udupi	Karkal	Kabbinala
Karnataka	Udupi	Karkal	Andaru
Karnataka	Udupi	Karkal	Shirial
Karnataka	Udupi	Karkal	Kervashe
Karnataka	Udupi	Karkal	Durga
Karnataka	Udupi	Karkal	Mala
Karnataka	Udupi	Karkal	Eedu
Karnataka	Udupi	Karkal	Nooralbettu
Karnataka	Udupi	Kundapura	Hosoor
Karnataka	Udupi	Kundapura	Byndoor
Karnataka	Udupi	Kundapura	Kollur
Karnataka	Udupi	Kundapura	Yeljith
Karnataka	Udupi	Kundapura	Yeljith
Karnataka	Udupi	Kundapura	Thegarasi
Karnataka	Udupi	Kundapura	Mudoor
Karnataka	Udupi	Kundapura	Golihole
Karnataka	Udupi	Kundapura	Jadkal
Karnataka	Udupi	Kundapura	Idurkunkhadi
Karnataka	Udupi	Kundapura	Keradi
Karnataka	Udupi	Kundapura	Hallihole
Karnataka	Udupi	Kundapura	Aloor
Karnataka	Udupi	Kundapura	Chittoor
Karnataka	Udupi	Kundapura	Edmoge
Karnataka	Udupi	Kundapura	Beilal
Karnataka	Udupi	Kundapura	Vandse
Karnataka	Udupi	Kundapura	Hosangadi
Karnataka	Udupi	Kundapura	Muchattu
Karnataka	Udupi	Kundapura	Amasebailu
Karnataka	Udupi	Kundapura	Amasebailu
Karnataka	Udupi	Kundapura	Shedmane
Karnataka	Udupi	Kundapura	Madammakki
Karnataka	Udupi	Kundapura	Eelice
Maharashtra	Ahmadnagar	Akola	Bitka
Maharashtra	Ahmadnagar	Akola	Shenit
Maharashtra	Ahmadnagar	Akola	Waranghushi
Maharashtra	Ahmadnagar	Akola	Jahagirdarwadi
Maharashtra	Ahmadnagar	Akola	Ambevangen
Maharashtra	Ahmadnagar	Akola	Panjare
Maharashtra	Ahmadnagar	Akola	Chaighar

State	District	Taluk	Village Name
Maharashtra	Ahmadnagar	Akola	Udadawane
Maharashtra	Ahmadnagar	Akola	Murshet
Maharashtra	Ahmadnagar	Akola	Brmhanwada
Maharashtra	Ahmadnagar	Akola	Shinganwadi
Maharashtra	Ahmadnagar	Akola	Samrad
Maharashtra	Ahmadnagar	Akola	Ratanwadi
Maharashtra	Ahmadnagar	Akola	Shirpunje Bk.
Maharashtra	Ahmadnagar	Akola	Koltembhe
Maharashtra	Ahmadnagar	Akola	Dhamanvan
Maharashtra	Ahmadnagar	Akola	Kumshet
Maharashtra	Ahmadnagar	Akola	Shirpunje Kh.
Maharashtra	Ahmadnagar	Akola	Shelad
Maharashtra	Ahmadnagar	Akola	Shiswad
Maharashtra	Ahmadnagar	Akola	Ambit
Maharashtra	Ahmadnagar	Akola	Shilvandi
Maharashtra	Ahmadnagar	Akola	Lavhali Otur
Maharashtra	Ahmadnagar	Akola	Paithan
Maharashtra	Ahmadnagar	Akola	Pachanai
Maharashtra	Ahmadnagar	Akola	Kotul
Maharashtra	Ahmadnagar	Akola	Lavhali Kotul
Maharashtra	Ahmadnagar	Akola	Arnbhol
Maharashtra	Ahmadnagar	Akola	Shinde
Maharashtra	Ahmadnagar	Akola	Somalwadi
Maharashtra	Ahmadnagar	Akola	Tale
Maharashtra	Ahmadnagar	Akola	Kothale
Maharashtra	Ahmadnagar	Akola	Vihir
Maharashtra	Ahmadnagar	Akola	Abit Khind
Maharashtra	Ahmadnagar	Akola	Palsunde
Maharashtra	Ahmadnagar	Akola	Umbarwadi
Maharashtra	Ahmadnagar	Akola	Phophasandi
Maharashtra	Ahmadnagar	Akola	Sarewadi
Maharashtra	Ahmadnagar	Akola	Keli Otur
Maharashtra	Ahmadnagar	Akola	Garwadi
Maharashtra	Ahmadnagar	Akola	Esarthav
Maharashtra	Ahmadnagar	Akola	Khetewadi
Maharashtra	Dhule	Sakri	Dhamandhar
Maharashtra	Dhule	Sakri	Shenwad
Maharashtra	Dhule	Sakri	Vardadi
Maharashtra	Dhule	Sakri	Mejagaon
Maharashtra	Dhule	Sakri	Kalgaon
Maharashtra	Kolhapur	Ajra	Hajgoli Kh.
Maharashtra	Kolhapur	Ajra	Vinayakwadi
Maharashtra	Kolhapur	Ajra	Medhawadi

State	District	Taluk	Village Name
Maharashtra	Kolhapur	Ajra	Velawatti
Maharashtra	Kolhapur	Ajra	Parpoli
Maharashtra	Kolhapur	Ajra	Dardewadi
Maharashtra	Kolhapur	Ajra	Haloli
Maharashtra	Kolhapur	Ajra	Gavase
Maharashtra	Kolhapur	Ajra	Suleran
Maharashtra	Kolhapur	Ajra	Kivade
Maharashtra	Kolhapur	Ajra	Arnbade
Maharashtra	Kolhapur	Ajra	Awandi
Maharashtra	Kolhapur	Ajra	Uchangi
Maharashtra	Kolhapur	Ajra	Kerakbol
Maharashtra	Kolhapur	Ajra	Polgaon
Maharashtra	Kolhapur	Ajra	Tatawadi
Maharashtra	Kolhapur	Ajra	Chafavade
Maharashtra	Kolhapur	Ajra	Latgaon
Maharashtra	Kolhapur	Ajra	Erandol
Maharashtra	Kolhapur	Ajra	Chitale
Maharashtra	Kolhapur	Bavda	Nivade
Maharashtra	Kolhapur	Bavda	Vesarde
Maharashtra	Kolhapur	Bavda	Taliye Bk.
Maharashtra	Kolhapur	Bavda	Kode Bk.
Maharashtra	Kolhapur	Bavda	Kode Kh.
Maharashtra	Kolhapur	Bavda	Mandur
Maharashtra	Kolhapur	Bavda	Mandukali
Maharashtra	Kolhapur	Bavda	Andur
Maharashtra	Kolhapur	Bavda	Khoikurle
Maharashtra	Kolhapur	Bavda	Asalej
Maharashtra	Kolhapur	Bavda	Dhondavade
Maharashtra	Kolhapur	Bavda	Vesaraf
Maharashtra	Kolhapur	Bavda	Pulsambe
Maharashtra	Kolhapur	Bavda	Saitavade.
Maharashtra	Kolhapur	Bavda	Sangashi
Maharashtra	Kolhapur	Bavda	Shelashi
Maharashtra	Kolhapur	Bavda	Jargi
Maharashtra	Kolhapur	Bavda	Katsli
Maharashtra	Kolhapur	Bavda	Kalave
Maharashtra	Kolhapur	Bavda	Borbet
Maharashtra	Kolhapur	Bavda	Garivade
Maharashtra	Kolhapur	Bavda	Marveli
Maharashtra	Kolhapur	Bavda	Baveli
Maharashtra	Kolhapur	Bavda	Taliye Kh.
Maharashtra	Kolhapur	Bhudragad	Hembarwadi
Maharashtra	Kolhapur	Bhudragad	Girgaon.

State	District	Taluk	Village Name
Maharashtra	Kolhapur	Bhudragad	Phaye
Maharashtra	Kolhapur	Bhudragad	Phanaswadi
Maharashtra	Kolhapur	Bhudragad	Devakewadi
Maharashtra	Kolhapur	Bhudragad	Khedge
Maharashtra	Kolhapur	Bhudragad	Murukate
Maharashtra	Kolhapur	Bhudragad	Bidri
Maharashtra	Kolhapur	Bhudragad	Vasnoli
Maharashtra	Kolhapur	Bhudragad	Padkhambe
Maharashtra	Kolhapur	Bhudragad	Shivdav
Maharashtra	Kolhapur	Bhudragad	Bediv
Maharashtra	Kolhapur	Bhudragad	Sonurli
Maharashtra	Kolhapur	Bhudragad	Anturli
Maharashtra	Kolhapur	Bhudragad	Kudfarwadi
Maharashtra	Kolhapur	Bhudragad	Navale
Maharashtra	Kolhapur	Bhudragad	Megholi
Maharashtra	Kolhapur	Bhudragad	Mhasarang
Maharashtra	Kolhapur	Bhudragad	Vesarde
Maharashtra	Kolhapur	Bhudragad	Devarde
Maharashtra	Kolhapur	Bhudragad	Palyachahuda
Maharashtra	Kolhapur	Bhudragad	Mathagaon
Maharashtra	Kolhapur	Bhudragad	Karivade
Maharashtra	Kolhapur	Bhudragad	Chikkewadi
Maharashtra	Kolhapur	Bhudragad	Antivade
Maharashtra	Kolhapur	Bhudragad	Mani
Maharashtra	Kolhapur	Bhudragad	Chivale
Maharashtra	Kolhapur	Bhudragad	Dele
Maharashtra	Kolhapur	Chandgad	Dhamapur
Maharashtra	Kolhapur	Chandgad	Pundra
Maharashtra	Kolhapur	Chandgad	Kanur Kh.
Maharashtra	Kolhapur	Chandgad	Sadagudwale
Maharashtra	Kolhapur	Chandgad	Bhogoli
Maharashtra	Kolhapur	Chandgad	Pilani
Maharashtra	Kolhapur	Chandgad	Kokare
Maharashtra	Kolhapur	Chandgad	Nagave
Maharashtra	Kolhapur	Chandgad	Umagaon
Maharashtra	Kolhapur	Chandgad	Jambhe
Maharashtra	Kolhapur	Chandgad	Gadawale Khalsa
Maharashtra	Kolhapur	Chandgad	Isapur
Maharashtra	Kolhapur	Chandgad	Jelugade
Maharashtra	Kolhapur	Chandgad	Waghotre
Maharashtra	Kolhapur	Chandgad	Kitvade
Maharashtra	Kolhapur	Chandgad	Mirvel
Maharashtra	Kolhapur	Chandgad	Kalagade

State	District	Taluk	Village Name
Maharashtra	Kolhapur	Chandgad	Hajagoli
Maharashtra	Kolhapur	Chandgad	Kodali
Maharashtra	Kolhapur	Chandgad	Khalsa Mhalunge
Maharashtra	Kolhapur	Chandgad	Kolik
Maharashtra	Kolhapur	Panhala	Patpanhala
Maharashtra	Kolhapur	Panhala	Washi
Maharashtra	Kolhapur	Panhala	Kaurwadi
Maharashtra	Kolhapur	Panhala	Manwad
Maharashtra	Kolhapur	Panhala	Kisrul
Maharashtra	Kolhapur	Panhala	Mugadewadi
Maharashtra	Kolhapur	Panhala	Pohalwadi
Maharashtra	Kolhapur	Panhala	Kaljawade
Maharashtra	Kolhapur	Panhala	Padasali
Maharashtra	Kolhapur	Panhala	Kolik
Maharashtra	Kolhapur	Panhala	Porabre
Maharashtra	Kolhapur	Panhala	Gothane
Maharashtra	Kolhapur	Panhala	Harpavade
Maharashtra	Kolhapur	Panhala	Parore
Maharashtra	Kolhapur	Radhanagari	Koneli Tarf Asandoli
Maharashtra	Kolhapur	Radhanagari	Kandulgaon
Maharashtra	Kolhapur	Radhanagari	Rai
Maharashtra	Kolhapur	Radhanagari	Masbat
Maharashtra	Kolhapur	Radhanagari	Padasali
Maharashtra	Kolhapur	Radhanagari	Pirai
Maharashtra	Kolhapur	Radhanagari	Padali
Maharashtra	Kolhapur	Radhanagari	Phejiwade
Maharashtra	Kolhapur	Radhanagari	Karajiphen
Maharashtra	Kolhapur	Radhanagari	Olavan
Maharashtra	Kolhapur	Radhanagari	Sairoli
Maharashtra	Kolhapur	Radhanagari	Savardhan
Maharashtra	Kolhapur	Radhanagari	Radhanagari
Maharashtra	Kolhapur	Radhanagari	Banachiwadi
Maharashtra	Kolhapur	Radhanagari	New Karanje
Maharashtra	Kolhapur	Radhanagari	Bamanwadi
Maharashtra	Kolhapur	Radhanagari	Fatale
Maharashtra	Kolhapur	Radhanagari	Patpanhala
Maharashtra	Kolhapur	Radhanagari	Aini
Maharashtra	Kolhapur	Radhanagari	Rajapur
Maharashtra	Kolhapur	Radhanagari	Chafodi Tarf Ainghol
Maharashtra	Kolhapur	Radhanagari	Savarde
Maharashtra	Kolhapur	Radhanagari	Gawathanwadi
Maharashtra	Kolhapur	Radhanagari	Wadachiwadi
Maharashtra	Kolhapur	Radhanagari	Adoli

State	District	Taluk	Village Name
Maharashtra	Kolhapur	Radhanagari	Dubatewadi
Maharashtra	Kolhapur	Shahuwadi	Sonarli
Maharashtra	Kolhapur	Shahuwadi	Chandel
Maharashtra	Kolhapur	Shahuwadi	Durgawadi
Maharashtra	Kolhapur	Shahuwadi	Wadi Hudumb
Maharashtra	Kolhapur	Shahuwadi	Karde
Maharashtra	Kolhapur	Shahuwadi	Dhakule
Maharashtra	Kolhapur	Shahuwadi	Amboli
Maharashtra	Kolhapur	Shahuwadi	Tanali
Maharashtra	Kolhapur	Shahuwadi	Tambave
Maharashtra	Kolhapur	Shahuwadi	Nivale
Maharashtra	Kolhapur	Shahuwadi	Ukhali
Maharashtra	Kolhapur	Shahuwadi	Udgiri
Maharashtra	Kolhapur	Shahuwadi	Shirale Tarf Warun
Maharashtra	Kolhapur	Shahuwadi	Kandavan
Maharashtra	Kolhapur	Shahuwadi	Malgaon
Maharashtra	Kolhapur	Shahuwadi	Gojivane
Maharashtra	Kolhapur	Shahuwadi	Jambur
Maharashtra	Kolhapur	Shahuwadi	Palsavade
Maharashtra	Kolhapur	Shahuwadi	Virale
Maharashtra	Kolhapur	Shahuwadi	Paraleninai
Maharashtra	Kolhapur	Shahuwadi	Puarie
Maharashtra	Kolhapur	Shahuwadi	Wakoli
Maharashtra	Kolhapur	Shahuwadi	Amba
Maharashtra	Kolhapur	Shahuwadi	Talavade
Maharashtra	Kolhapur	Shahuwadi	Chalanwadi
Maharashtra	Kolhapur	Shahuwadi	Masnoli
Maharashtra	Kolhapur	Shahuwadi	Humbavali
Maharashtra	Kolhapur	Shahuwadi	Gholasvade
Maharashtra	Kolhapur	Shahuwadi	Jawali
Maharashtra	Kolhapur	Shahuwadi	Kasarde
Maharashtra	Kolhapur	Shahuwadi	Wadi Zalkavane
Maharashtra	Kolhapur	Shahuwadi	Damnagarwadi
Maharashtra	Kolhapur	Shahuwadi	Gejapur
Maharashtra	Kolhapur	Shahuwadi	Yelan J.Gai
Maharashtra	Kolhapur	Shahuwadi	Amwadi
Maharashtra	Kolhapur	Shahuwadi	Mhalasvade
Maharashtra	Kolhapur	Shahuwadi	Gehavade
Maharashtra	Kolhapur	Shahuwadi	Panandre
Maharashtra	Kolhapur	Shahuwadi	Shirale Tarf Malkapur
Maharashtra	Kolhapur	Shahuwadi	Ghoga
Maharashtra	Kolhapur	Shahuwadi	Perivane
Maharashtra	Kolhapur	Shahuwadi	Manjare

State	District	Taluk	Village Name
Maharashtra	Kolhapur	Shahuwadi	Burambal
Maharashtra	Kolhapur	Shahuwadi	Sonurle
Maharashtra	Kolhapur	Shahuwadi	Yelvadi
Maharashtra	Kolhapur	Shahuwadi	Mosum
Maharashtra	Kolhapur	Shahuwadi	Kante
Maharashtra	Kolhapur	Shahuwadi	Amaskura
Maharashtra	Kolhapur	Shahuwadi	Barki
Maharashtra	Kolhapur	Shahuwadi	Savardi
Maharashtra	Kolhapur	Shahuwadi	Injoli
Maharashtra	Nandurbar	Nawapur	Kureghat
Maharashtra	Nandurbar	Nawapur	Khekada
Maharashtra	Nashik	Baglan	Goiwad
Maharashtra	Nashik	Baglan	Jad
Maharashtra	Nashik	Baglan	Ajande
Maharashtra	Nashik	Baglan	Bordawat
Maharashtra	Nashik	Baglan	Bhinkhet
Maharashtra	Nashik	Baglan	Jakhod
Maharashtra	Nashik	Baglan	Waghambe
Maharashtra	Nashik	Baglan	Bhawade
Maharashtra	Nashik	Baglan	Manur
Maharashtra	Nashik	Baglan	Sairvan
Maharashtra	Nashik	Baglan	Malgaoon Kh.
Maharashtra	Nashik	Baglan	Vahode
Maharashtra	Nashik	Baglan	Ketzar
Maharashtra	Nashik	Baglan	Fateri
Maharashtra	Nashik	Baglan	Wadi Chaulher
Maharashtra	Nashik	Dindori	Deosane
Maharashtra	Nashik	Dindori	Moldnal
Maharashtra	Nashik	Dindori	Dehate
Maharashtra	Nashik	Dindori	Palavibir
Maharashtra	Nashik	Dindori	Goldari
Maharashtra	Nashik	Igatpuri	Chargaon
Maharashtra	Nashik	Igatpuri	Wulvibir
Maharashtra	Nashik	Igatpuri	Tringalwadi
Maharashtra	Nashik	Igatpuri	Chinchole Khair
Maharashtra	Nashik	Igatpuri	Bhandarwarwadi
Maharashtra	Nashik	Igatpuri	Manjargaon
Maharashtra	Nashik	Igatpuri	Kuringwadi
Maharashtra	Nashik	Igatpuri	Samunde
Maharashtra	Nashik	Kelvan	Mitlagaon Bk.
Maharashtra	Nashik	Kelvan	Supale Digar
Maharashtra	Nashik	Kelvan	Umbardhe
Maharashtra	Nashik	Kelvan	Sidharthanagar

State	District	Taluk	Village Name
Maharashtra	Nashik	Kalwan	Koswan
Maharashtra	Nashik	Kalwan	Virshet
Maharashtra	Nashik	Kalwan	Dhanoli
Maharashtra	Nashik	Kalwan	Bhandane (Hatgad)
Maharashtra	Nashik	Kalwan	Dare Ehanagi
Maharashtra	Nashik	Kalwan	Dhargo Digar
Maharashtra	Nashik	Kalwan	Shrungarwadi
Maharashtra	Nashik	Kalwan	Menobari
Maharashtra	Nashik	Kalwan	Daregaon Hatgad
Maharashtra	Nashik	Kalwan	Inshi
Maharashtra	Nashik	Kalwan	Kosurde
Maharashtra	Nashik	Kalwan	Kurambhel Hatgad
Maharashtra	Nashik	Kalwan	Aundar
Maharashtra	Nashik	Kalwan	Jamla Pale
Maharashtra	Nashik	Kalwan	Dahyane (Otur)
Maharashtra	Nashik	Kalwan	Jamshet
Maharashtra	Nashik	Kalwan	Bhusani
Maharashtra	Nashik	Kalwan	Kurdane (Otur)
Maharashtra	Nashik	Kalwan	Daregaonwani
Maharashtra	Nashik	Kalwan	Pimpri Markanda
Maharashtra	Nashik	Kalwan	Saptasrungagad
Maharashtra	Nashik	Kalwan	Mhadar
Maharashtra	Nashik	Kalwan	Wazale [Wani]
Maharashtra	Nashik	Kalwan	Machidhodap
Maharashtra	Nashik	Point	Amdeogra
Maharashtra	Nashik	Point	Sadadpada
Maharashtra	Nashik	Point	Gandole
Maharashtra	Nashik	Point	Kapurne
Maharashtra	Nashik	Point	Kayare
Maharashtra	Nashik	Point	Dabhadi
Maharashtra	Nashik	Point	Kumbhale
Maharashtra	Nashik	Point	Lavhali
Maharashtra	Nashik	Point	Sadadpada
Maharashtra	Nashik	Point	Solpada
Maharashtra	Nashik	Point	Sarnal
Maharashtra	Nashik	Point	Asdhrate
Maharashtra	Nashik	Point	Tondewal
Maharashtra	Nashik	Point	Chafyachapada
Maharashtra	Nashik	Point	Ambayani
Maharashtra	Nashik	Point	Kakande pada
Maharashtra	Nashik	Point	Kasatvihar
Maharashtra	Nashik	Point	Khadki
Maharashtra	Nashik	Point	Unkurd

State	District	Taluk	Village Name
Maharashtra	Nashik	Peint	Borpada
Maharashtra	Nashik	Peint	Jambhulmal
Maharashtra	Nashik	Peint	Nachlondhi
Maharashtra	Nashik	Peint	Murnadi
Maharashtra	Nashik	Sinnar	Gulvanch
Maharashtra	Nashik	Sinnar	Khopadi Bk.
Maharashtra	Nashik	Sinnar	Sirkapur
Maharashtra	Nashik	Sinnar	Kedarpur
Maharashtra	Nashik	Sinnar	Khopadi Kh.
Maharashtra	Nashik	Surgana	Gondune
Maharashtra	Nashik	Surgana	Pangarna
Maharashtra	Nashik	Surgana	Pimpalsond
Maharashtra	Nashik	Surgana	Wangan
Maharashtra	Nashik	Surgana	Malgonde
Maharashtra	Nashik	Surgana	Sundaban
Maharashtra	Nashik	Surgana	Mohupada
Maharashtra	Nashik	Surgana	Gulijambhulpada
Maharashtra	Nashik	Surgana	Karanjal Surgana
Maharashtra	Nashik	Surgana	Vijaynagar
Maharashtra	Nashik	Surgana	Khuntevirhi
Maharashtra	Nashik	Surgana	Galbari
Maharashtra	Nashik	Surgana	Ranvirhi
Maharashtra	Nashik	Surgana	Sarimpur
Maharashtra	Nashik	Surgana	Uddardi
Maharashtra	Nashik	Surgana	Rasha
Maharashtra	Nashik	Surgana	Dolkar
Maharashtra	Nashik	Surgana	Kalkpada
Maharashtra	Nashik	Surgana	Ambar
Maharashtra	Nashik	Surgana	Waduzira
Maharashtra	Nashik	Surgana	Shribhuvan
Maharashtra	Nashik	Surgana	Karwande
Maharashtra	Nashik	Surgana	Mothurnal
Maharashtra	Nashik	Surgana	Wangan Sule
Maharashtra	Nashik	Surgana	Pauli
Maharashtra	Nashik	Surgana	Bandval
Maharashtra	Nashik	Surgana	Bhawada
Maharashtra	Nashik	Surgana	Orbade
Maharashtra	Nashik	Surgana	Waghodi
Maharashtra	Nashik	Surgana	Karanjal
Maharashtra	Nashik	Surgana	Kotankh
Maharashtra	Nashik	Surgana	Mordand
Maharashtra	Nashik	Surgana	Dangole
Maharashtra	Nashik	Surgana	Bhikpada

State	District	Taluk	Village Name
Maharashtra	Nashik	Surgana	Murundari
Maharashtra	Nashik	Surgana	Undohal
Maharashtra	Nashik	Surgana	Warambhe
Maharashtra	Nashik	Surgana	Bhenshet
Maharashtra	Nashik	Surgana	Khobale Digar
Maharashtra	Nashik	Surgana	Khokarvihir
Maharashtra	Nashik	Surgana	Khardi
Maharashtra	Nashik	Surgana	Kahandcipada
Maharashtra	Nashik	Trimbakeshwar	Chinch Ohol
Maharashtra	Nashik	Trimbakeshwar	Khadakohol
Maharashtra	Nashik	Trimbakeshwar	Behedpada
Maharashtra	Nashik	Trimbakeshwar	Kadegahan
Maharashtra	Nashik	Trimbakeshwar	Hationdhi
Maharashtra	Nashik	Trimbakeshwar	Ozar Khed
Maharashtra	Nashik	Trimbakeshwar	Berwal
Maharashtra	Nashik	Trimbakeshwar	Chinchwad
Maharashtra	Nashik	Trimbakeshwar	Mahadeo Nagar
Maharashtra	Nashik	Trimbakeshwar	Rayate
Maharashtra	Nashik	Trimbakeshwar	Behpali
Maharashtra	Nashik	Trimbakeshwar	Wayghoipada
Maharashtra	Nashik	Trimbakeshwar	Jategaon Bk
Maharashtra	Nashik	Trimbakeshwar	Ashwad
Maharashtra	Nashik	Trimbakeshwar	Rautna
Maharashtra	Nashik	Trimbakeshwar	Varasvihir
Maharashtra	Nashik	Trimbakeshwar	Vatakapada
Maharashtra	Nashik	Trimbakeshwar	Deola
Maharashtra	Nashik	Trimbakeshwar	Nanageon
Maharashtra	Nashik	Trimbakeshwar	Welunje
Maharashtra	Nashik	Trimbakeshwar	Mechawara
Maharashtra	Nashik	Trimbakeshwar	Ambal
Maharashtra	Nashik	Trimbakeshwar	Chakro
Maharashtra	Nashik	Trimbakeshwar	Jimbhanande
Maharashtra	Nashik	Trimbakeshwar	Menghar Killa
Maharashtra	Nashik	Trimbakeshwar	Mansewadi
Maharashtra	Nashik	Trimbakeshwar	Take Harsha
Maharashtra	Nashik	Trimbakeshwar	Pahne
Maharashtra	Nashik	Trimbakeshwar	Take Deogaon
Maharashtra	Nashik	Trimbakeshwar	West Yetyachi
Maharashtra	Pune	Ambegaon	Pimpugane
Maharashtra	Pune	Ambegaon	Dou
Maharashtra	Pune	Ambegaon	Aghane
Maharashtra	Pune	Ambegaon	Ahira
Maharashtra	Pune	Ambegaon	Mulla